

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 6239
ANSWERED ON 05TH APRIL, 2018

SETTING UP OF TOLL GATES

6239. SHRI RADHESHYAM BISWAS:
SHRI BALABHADRA MAJHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the terms & conditions of awarding toll gate contract on National Highways;
- (b) whether there is any provision of a lane for exempted vehicles;
- (c) if so, whether there is any system to ensure that only exempted vehicles pass through such lanes;
- (d) the criteria of setting up of various check gates in NHs including toll gates throughout the country;
- (e) whether the toll gates established by the State Governments are notified by the Union Government, if so, the details thereof; and
- (f) the total number of toll gates on the NHs, State/UT-wise including North Eastern States?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) (i) NHAI invites bids for collection of user fee at user fee plaza of public funded projects and BOT (Annuity) projects on following modes:

- 3 month e-quotation contract
- One Year Regular Bid
- Long Term Contract

In all three modes, bids are invited based on NHAI estimated Annual Potential Collection (APC) which is calculated on the basis of user fee rates published in Gazette of India. NHAI awards user fee contract to the bidders, who quote maximum amount against APC.

- (ii) In case of BOT(Toll)/OMT Projects, user fee is being collected by concessionaire in accordance with Concession Agreement.
- (b) No, Madam.
- (c) Question does not arise.
- (d) As per Clause 17 of NH Fee Rules, no barrier shall be installed at any place, other than at the toll plaza, except with the prior permission in writing of the Central Government or the executing authority, as the case may be, who, after being satisfied that there is evasion of fee, may allow on such terms and conditions as it may impose, the installation of such additional barrier by the Central Government, the executing authority or the concessionaire, as the case may be, within ten kilometers from the toll plaza to check the evasion of fee. Such permission can be withdrawn for reasons to be recorded in writing. In the event of refusal for installation of an additional barrier, the reasons for such refusal are to be communicated to such concessionaire within a reasonable period.
- (e) No, Madam.
- (f) Details of user fee gate on NHs entrusted to NHAI is enclosed at **Annexure-I**.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY OF PART (f) OF LOK SABHA UNSTARRED QUESTION NO. 6239 ANSWERED ON 05.04.2018 ASKED BY SHRI RADHESHYAM BISWAS AND SHRI BALABHADRA MAJHI REGARDING 'SETTING UP OF TOLL GATES'

STATE-WISE STRETCHES PUT UNDER TOLLING AS ON 31.03.2018	No. of toll plaza as on 31.03.2018						Total
	PF	BOT (Annuity)	BOT	SPV (NHAI)	SPV (PC)	OMT	
Andhra Pradesh (RO Vijaywada)	16	2	11		2	3	34
Bihar (RO Patna)	3	5	5			4	17
Chhatisgarh (RO Nagpur & Chhatisgarh)			6				6
Delhi (RO delhi)	2		1				3
Gujarat (RO Gandhinagar)	9	1	20			4	34
Haryana (RO Chandigarh)	1	1	14				16
Jammu & Kashmir (RO)	2	3					5
Jharkhand (ROI Ranchi)	4	1					5
Karnataka (RO Bangalore)	3	3	27	2			35
Kerala (RO Thiruvananthapuram)			2			1	3
Madhya Pradesh (RO Bhopal)	10	1	6			7	24
Maharashtra							
RO Mumbai	1		14				15
RO Nagpur & Chhattisgarh	1	3	11			1	16
North-East (RO Guwahati)	2	2					4
Odisha (RO Bhubneshwar)	5		5	1			11
Punjab (RO Chandigarh)	2	1	9			2	14
Rajasthan (RO Jaipur)	22	2	31			2	57
Tamilnadu (RO Chennai)	11	4	27	1		2	45
Telangana (RO Hyderabad)	3	6	6				15
Uttar Pradesh							
RO UP East	7	4	7			13	31
RO UP West	3	2	10			2	17
West Bengal (RO Kolkatta)	3	2	11			1	17
Uttarakhand (RO Dehradun)			1				1
Grand Total	110	43	224	4	2	42	425
